

**Central Administrative Tribunal
Principal Bench**

**CP No.369/2019
OA No.1644/2014**

New Delhi, this the 14th day of October, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Bimlesh aged about 42 years,
W/o Shri Sanjay,
Working as Laboratory Assistant,
R/o H. No. 2/202, East Gokul Puri,
Shahdara, Delhi – 110094.

.... Petitioner

(By Advocate : Mr. Anmol Pandita)

Vs.

1. Sh. Anil Baijal,
(Hon'ble Lieutenant Governor),
Govt. of NCT of Delhi,
6, Raj Niwas Marg, Civil Lines,
New Delhi, Delhi – 110054.
2. Sh. Binay Bhushan,
(The Director)
Directorate of Education,
Govt. of NCT of Delhi,
Old Secretariat, 5, Alipur Road, Delhi,
Delhi Secretariat, GNCTD, Delhi – 110002.
3. Dr. Neeraj,
(The Deputy Director),
Directorate of Education (Vocational)
Govt. of NCT of Delhi,
Plot No. 5, Jhandewalan, Karol Bagh,
Delhi – 110005.

... Contemnor/Respondent

(By Advocate : Mr. Amit Anand)

: O R D E R (ORAL) :**Justice L. Narasimha Reddy, Chairman :**

The applicant filed OA No. 1644/2014 claiming various reliefs. The OA was disposed of on 19.12.2018, leaving it open to the applicant to make a representation and directing the respondents to take a final decision within a period of 03 months from the date of receipt of representation and communicate the same to the agency, which makes the representation.

2. This Contempt Petition is filed alleging that the respondents did not comply with the order in the OA. Today, learned counsel for the respondents has made available a copy of the order dated 10.10.2019, thorough which the representation of the applicant was disposed of.

3. We heard Mr. Anmol Pandita, learned counsel for the applicant and Mr. Amit Anand, learned counsel for the respondents.

4. Though with some delay, the respondents have passed an order dated 10.10.2019. Learned counsel for the applicant submits that the view taken by the respondents

does not accord with the observations made in the order passed in the OA. Even if that is true, it will be a case for filling an OA. We cannot deal with the legality of the order passed by the respondents in the Contempt Petition.

5. Hence, the Contempt Petition is closed, leaving it open to the applicant to file a fresh OA.

**(Mohd. Jamshed)
Member (A)**

**(Justice L. Narasimha Reddy)
Chairman**

/ankit/